

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-128(PB)/2018

IN THE MATTER OF:

APN Infra Pvt. Ltd.

.... APPLICANT / PETITIONER

v.

Amrapali Centurian Park Pvt. Ltd.

.... RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.03.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Nikilesh R., Mr. Alok Pandey and Mr.
Navdeep Jain, Advocates

For the Respondent(s):-

Ms. Rati Tandon, Advocate

ORDER

A complete copy of the paper book shall be handed over to the learned counsel for the respondent during the course of the day who also seeks time to file reply.

Let the reply be filed within ten days with a copy in advance to the learned counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the other side.

List for arguments on 03.04.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)